

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **19.07.2021 at 10.30 A.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No	: IA/922/IB/2020 IN IA/921/IB/2020 IN IBA/624/2019
NAME OF PETITIONER	: S Rajagopal (IRP) of M/S Coastal Energy Pvt Ltd
NAME OF RESPONDENT	: Ahmed A R Buhari & 2 Others
SECTION	: Rule 11 Of NCLT Rules 2016

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **19.07.2021 at 10.30 A.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IA/921/IB/2020 IN IBA/624/2019
NAME OF PETITIONER : S Rajagopal (IRP) of M/S Coastal Energy Pvt Ltd
NAME OF RESPONDENT : Ahmed A R Buhari & 2 Others
SECTION : Sec 19(2) & 19(3) Of IBC 2016

23
24

IA/922/IB/2020 IN IA/921/IB/2020 IN IBA/624/2019
IA/921/IB/2020 IN IBA/624/2019

ORDER

The Applicant / IRP is represented by Ms. Deepa Mariappan, Advocate and the Respondent is represented by Mr. Ranghasayee, Advocate through video conferencing platform.

It is submitted that the Application is filed u/s 19 (2) & 19 (3) of IBC, 2016. Learned Counsel for Respondent states that all documents and memo to that effect were filed before the Registry on 24.03.2021.

Learned Counsel for the Petitioner also confirms that the Respondent has handed over all the documents as sought by the Applicant / IRP.

Accordingly, IA/921/IB/2020 is **closed**.

The urgent Application IA/922/IB/2020 filed for hearing of IA/921/IB/2020 is **dismissed as infructuous**.

-sd-
(ANIL KUMAR B)
MEMBER (TECHNICAL)

-sd-
(R. SUCHARITHA)
MEMBER (JUDICIAL)